Date: 20.09.2022

To,

The Secretary,

3 rd & 4 th Floor, Chanderlok Building, 36,

Janpath, New Delhi – 110001

Subject: ACME Comments on draft CERC Sharing of Inter-State Transmission Charges and

Losses) Regulations, 2020 and Supplementary Draft Notification

Respected Sir,

At the outset, we would like to appreciate Hon'ble CERC for bringing much awaited draft CERC

Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020

We take this opportunity to introduce ourselves as ACME Cleantech Solutions Pvt. Ltd.,

popularly referred to as the ACME Group, is one of the leading global sustainable and

renewable energy companies having headquarter at Gurugram. ACME Group played a crucial

role in bringing down Solar tariffs by nearly half in India after commissioning the project at

Bhadla solar power park in Rajasthan. ACME Group built and operated a solar portfolio of

over 5 GWp. The Company currently owns and operates over 1.5 GWp of capacity with

another 10 GWp under construction. These are spread across 13 states in India and Oman.

With innovation being the forte of ACME Group, it has set up the world's first integrated pilot

project for Green Hydrogen and Green Ammonia plant at Bikaner in Rajasthan. In this project,

Green Hydrogen is being produced using 5MWp from the solar plant, scalable to 10 MWp.

The plant will help in saving approx. 4400 tons/annum of CO2 emissions. This R&D pilot has

enriched the Company with knowledge, experience, and learning, which are being utilized in

large-scale Green Hydrogen and Green Ammonia plants under development overseas.

We welcome the draft GNA Regulations by Hon'ble CERC as it addresses most of the concern

of power sector including RE integration, robust transmission infrastructure planning and

development etc. However, we feel that some concerns of the power sector and Renewable energy industry needs to be deliberated further in the interest of all stakeholders so that RE projects can be implemented without any bottlenecks.

We hereby submit out comments for your kind consideration.

Yours faithfully,

For and on behalf of ACME Solar Holdings Private Limited.

**Tushar Goyal** 

**Authorized Signatory** 

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# **ACME Comments on Sharing Regulations**

Existing Clause	ACME Suggestions	Rationale
Drawee DIC shall mean the DICs which draw power through ISTS but does not include ESS	Drawee DIC shall mean the DICs which draw power through ISTS but does not include ESS and REGS	REGS draw power for the purposes of meeting their auxiliary requirements and start-up operations which are technical and essential in nature. Also, the quantum is very minuscule.  RE generators should be allowed upto 0.5% power of the total rated capacity as auxiliary and start up power and the same shall be allowed to netted off with the export power
11.1. (a) For a generating station, net metered ex-bus injection, in a time block in excess of GNA	11.1. (a) For a generating station, net metered ex-bus injection, in a time block in excess of GNA	Solar Power Projects are capable to generate upto 10% higher than the rated capacity during peak hours of the day owing to higher solar insolation.
Provided that for a hydrogenerating station, schedules for overload capacity of 10% during peak season shall not be charged under transmission deviation.	Provided that for a hydrogenerating station, schedules for overload capacity of 10% during peak season shall not be charged under transmission deviation.  Provided further that the Solar Generating stations shall be allowed to inject upto 110% of	Such higher generation upto 10% of the rated capacity should be allowed otherwise it will amount to wastage of natural resources.
	the rated capacity during peak hours of the day (1200-1600 hrs)	
11.1.c (c) For any drawee DIC, other than those covered under clause (b) of this Regulation, net metered drawal in a time block in excess of the sum of GNA and T-GNA  Provided that if a generating station including REGS having GNA, draws through ISTS under T-GNA, the net	11.1.c (c) For any drawee DIC, other than those covered under clause (b) of this Regulation, net metered drawal in a time block in excess of the sum of GNA and T-GNA  Provided that if a generating station including REGS having GNA, draws power for meeting its auxiliary or start up or	Power requirement for auxiliary or start up or reactive power support is technical in nature for the purposes of either running the auxiliary parts of plants or for supporting the grid. In such events, there should not be any Transmission Deviation charges.
metered drawal of such generating station in a time block in excess of T-GNA shall	reactive power support, the net metered drawal of such generating station in a time	

be block shall not be considered as considered ลร transmission deviation. transmission deviation would be netted off with the export power 12.2.3 12.2.3 MoP vide its order dated (2) Clause (3) of Regulation 13 of 15.01.2021, (2) Clause (3) of Regulation 23.11.2021 and the Principal Regulations shall be 13 of the Principal 30.11.2021 including the Regulations shall substituted as under: directions issued under section substituted as under: Where COD 107 of Electricity Act 2003 to "(3) οf "(3) Where COD of a Connectivity grantee is delayed CERC, has notified that in case Connectivity grantee from start date of Connectivity of extension in COD as granted in terms of GNA Regulations, and by competent authority then delayed from start date of Connectivity in terms of GNA the Associated Transmission the Regulations, and System has achieved COD, which commencement/operationalisa the Associated is not earlier than such start date tion date shall get extended Transmission System has achieved COD. of Connectivity, the Connectivity commensurate to the revised which is not earlier than such shall COD and LTA period shall also grantee pav Yearly get extended. start date of Connectivity, Transmission Charges for the Connectivity grantee Associated Transmission System the shall pay Yearly Transmission corresponding to Connectivity Therefore, we request Hon'ble CERC to adopt the MoP order in Charges for the Associated capacity which have not Transmission System achieved COD: true spirit so that the policies of corresponding Central Govt remained aligned Connectivity capacity which Yearly with CERC Regulations. Provided that have not achieved COD: Transmission Charges in respect Associated Transmission Provided that Yearly System corresponding to the Transmission Connectivity capacity which Charges in have achieved COD shall be respect Associated of Transmission System included for determination of corresponding to the transmission charges of DICs in Connectivity capacity which accordance with Regulations 5 have achieved COD shall be to 8 of these regulations. included for determination of transmission charges of DICs Provided that where accordance with Renewable Energy generation Regulations 5 to 8 of these capacity which is eligible for ISTS waiver in terms of the extant regulations. orders, is granted extension in COD by the competent authority, the commencement or operationalization date and the period of the LTA shall also

## ACME Solar Holdings Private Limited (Formerly known as ACME Solar Holdings Limited) (CIN: U40106DL2015PTC337832)

commensurate to the revised COD as extended by competent

and

accordingly

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authority

# circumstances, there shall ne no liability of transmission charges on the affected party.

Supplementary Draft Notification

4.Clause (1) of Regulation 13 of the Principal Regulations shall be substituted with the provisions as under: "(1) No transmission charges for the use of ISTS shall be levied for the following GNA quantum (GNARE), for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources:

$$GNA_{RE} (in MW) = GNA \times \frac{\sum_{n=1}^{T} \left(\frac{sDR_{G}}{sDT_{G}}\right)}{T}$$

### Where

- SDRG is drawl schedule (in MW) through ISTS under GNA from entities covered under subclauses (i) and (ii) of this Regulation in nth block.
- SDTG is total drawl schedule (in MW) under GNA through ISTS from all sources in nth block
- 'n' is the nth time block
- T is number of time blocks in a month = 96X number of days in a month

Provided that in case total drawl schedule (in MW) under GNA through ISTS from all sources, for nth time

4.Clause (1) of Regulation 13 of the Principal Regulations shall be substituted with the provisions as under: "(1) No transmission charges for the use of ISTS shall be levied for the following GNA quantum (GNARE), for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS.

(3) Clauses (1) and (2) of this Regulation shall be applicable for scheduling of power from(i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources which have declared commercial operation upto 30.6.2025.

The waiver of transmission charges for RE should be unconditional as ordered by Ministry of Power in its order dated 23.11.2021.

The formula suggested by CERC will restrict the waiver of ISTS transmission charges partially for Commercial and Industrial consumers and still majority of the ISTS transmission charges would still be applicable as vanilla solar and wind operate at 25-35% while hybrid projects operated at ~50-60% CUF.

Therefore, we request that such conditional waiver should not be provided as it is not aligned with MOP order dated 23.11.2021.

block, is less than 75% of Maximum schedule corresponding to GNA, the "SDTG" shall be taken as 75% maximum schedule corresponding to GNA for the nth block. (3) Clauses (1) and (2) of this Regulation shall applicable for scheduling of power from(i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources which have declared commercial operation upto 30.6.2025.

### **Additional Comments:**

### A. Green Hydrogen and Green Ammonia Projects

- Central Govt has released Green Hydrogen Policy dated 17.02.2022 wherein waiver on ISTS transmission charges has been provided for a period of 25 years for Green hydrogen and Green Ammonia projects.
- We request that the above provision may be included in Sharing Regulations to align the regulations with Central Govt Policy so that the regulatory certainty remains in these new projects and investors/developers can go ahead with implementing such projects on large scale thereby contributing the RE target of 450 GW by 2030 as set by Government of India.

Yours faithfully, For and on behalf of **ACME Solar Holdings Private Limited.** 

Tushar Goyal Authorized Signatory